

(c) Does not arise.

Electrification of Railway Line

2085. SHRI YELLAIAH NANDI : Will the Minister of RAILWAYS be pleased to state :

(a) the length of rail line that has been electrified so far in Andhra Pradesh:

(b) the length of rail line that remains to be electrified with details thereof, location-wise; and

(c) the time by which the pending electrification job of rail line is likely to be completed, project-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SATPAL MAHARAJ) : (a) Out of 3952 Route kilometre of Broad Gauge track in Andhra Pradesh, 1570 Route Kilometre (RKM) have been electrified upto 31.3.1996.

(b) and (c). As regards the balance broad gauge track, the position is as under :

1. The electrification of the section Bhimadolu-Rajahmundry (72 RKM) and Samalkot-Anakapaile (107 RKM) forming part of the Vijayawada-Visakhapatnam section (sanctioned for electrification) is planned to be completed by 31.3.1997, the balance portions in the section having been electrified prior to 31.3.1996.

Refugees from Bangladesh

2086. SHRI DADA BABURAO PARANJPE : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government are considering the question of granting citizenship to the Chakmas as well as Hajong refugees who came from Bangladesh before March 1971;

(b) if so, the number of these refugees who came India; and

(c) the final decision likely to be taken on the issue?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD MAQBOOL DAR) : (a) to (c). The Supreme Court of India vide its judgement dated 9.1.1996, in a public interest petition, has directed, inter alia, that the applications made for registration as citizens of India by Chakmas under section 5 of the Citizenship Act shall be entered in the register maintained for the purpose and shall be forwarded by the Collector or the DC, with or without enquiry, as the case may be, to the Central Government for its consideration in accordance with law. No such application/recommendation has been received by the Central Government so far. The State Government has filed a petition in the Supreme Court Seeking a review of its judgement dated 9.1.1996.

Following large scale communal violence in the erstwhile East Pakistan (now Bangladesh), Chakma/Hajong refugees numbering 14,888 were settled in Arunachal Pradesh between 1964 and 1969.

Chief Ministers' Conference on IPC

2087. SHRI R.L.P. VERMA :
SHRI RAM SAGAR :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Conference of the Chief Ministers held on November 13, 1992 had recommended the amendment to the CRPC, IPC and Evidence Act to explore methods for speedy trials in courts, to explore alternatives to prisons, reduction in overcrowding in jails by streamlining the bail provisions etc;

(b) if so, the action taken or proposed to be taken on these recommendations; and

(c) if not, the use of such conferences especially if their recommendation are not implemented?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD MAQBOOL DAR) : (a) Yes, Sir.

(b) The code of Criminal Procedure (Amendment) Bill, 1994, was introduced in the Rajya Sabha on 9th May, 1994.

(c) Does not arise.

[Translation]

BSF Planes

2088. SHRI MAHENDRA SINGH BHATI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of flights operated by the BSF planes in Rajasthan during 1994, 1995, 1996; and

(b) the details of the persons on board of these planes, the dates of journeys and the purpose of travelling etc ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD MAQBOOL DAR) : (a) the requisite information is as follows -

1994	-	44
1995	-	39
1996	-	11
(upto June, 1996)		

(b) The aircrafts available with the Border Security Force are utilised for operational requirements of the Central Para Military Forces. These aircrafts are also used for official commitments of Ministers and Officials in the Ministry of Home Affairs. At times, these aircrafts are also made available to other Ministers/VIPs for

official use. The list of such Ministers/VIPs who used these aircrafts for visit to Rajasthan during 1994, 1995 and 1996 (upto June, 1996) is given in the statement.

STATEMENT

S. No.	Date of Journey	Person on Board
1994		
1.	13-01-1994	Bangladesh Delegation led by Shri M. Anwar Hussain. DG. Bangladesh Rifles.
2.	04-03-1994	Parliamentary Delegations with MOS (Revenue).
3.	30-08-1994	Shri Balram Singh Yadav. Minister of State (Mines).
4.	21-09-1994	British Delegation led by Rt. Hon. Betty Boothroyd. Speaker of House of Commons.
5.	24-09-1994	Director (IB).
6.	03-12-1994	Shri A.L. Marima. Deputy President of Tanzania.
1995:		
1.	14-02-1995	Delegation led by the Chairman. Pay Commission.
2.	05-04-1995	Russian delegation led by Col Gen. A.S. Nikilaev.
3.	29-06-1995	Bangladesh delegation led by Major General E.A. Chowdhury. DG. BDR.
4.	24-09-1995	Shri Buta Singh. Minister of Civil Supplies.
5.	28-09-1995	Shri Roumen Gechev. Dy. PM of Bulgaria.
6.	30-10-1995	Indo German Consultative Group.
1996:		
1.	09-02-1996	Flight diverted to Jaipur due to bad weather in Delhi (Aircraft being brought back from Hyderabad after repairs).

Election in Uttar Pradesh

2089. PROF. RASA SINGH RAWAT :
DR. MURLI MANOHAR JOSHI :
DR. Y.S. RAJASEKHARA REDDY :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government have held consultation

with the Election Commission regarding holding of elections to Uttar Pradesh Assembly;

(b) if so, the views expressed by Election Commission and the time by which the elections are likely to be held;

(c) the expenditure likely to be incurred by the Government on these elections;

(d) the expenditure which would have been incurred if the elections were held simultaneously with the General Elections; and

(e) the advantages derived by putting extra burden on the exchequer by delinking it from the General Elections?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a), (b) and (e). The Government has held consultations with the Election Commission of India regarding holding of Assembly elections in Uttar Pradesh. A decision in the matter will be taken in due course after consideration in relevant factors such as availability of Central forces. Also, on the examination of these very factors, it was felt necessary to delink the Assembly elections in Uttar Pradesh from the General Elections held earlier this year.

(c) and (d). The information is being collected and will be laid on the table of the House.

[English]

Crossing of Cease Fire Line

2090. SHRI GULAM RASOOL KAR : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of persons belonging to Uri and Karan from Baramulla and Kupwara districts who crossed the cease fire line and camped in refugee camps in the so called Azad Kashmir;

(b) whether the Government give them permission to come back to their home land; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) to (c). As a part of its sponsorship and continuing aid to and abetment of large scale secessionist and terrorist violence in Jammu and Kashmir, Pakistan had tried to lure, and even force a large number of Kashmiri youths to go across the border/LOC, and reinfiltate them after indoctrination, training and provision of sophisticated weaponry. It is, however, not possible to indicate precisely the number of such persons, belonging to the areas mentioned, who may have gone across the LOC and are in camps in Pakistan Occupied Kashmir. Such citizens of the country, as and when they may return, are being dealt with as per the due process of law.